

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-701/ND/2020**

IN THE MATTER OF:

M/s. Ashoka Creation Ltd.

...PETITIONER

Vs.

M/s. Trafigura India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 17.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Siddharth Sharma and Ms. Charu Tyagi, Advocates

For the Respondent/ Corporate-debtor :Mr. Krishnendu Datta, Ms. Anjali Anchayil, Ms. Avni Sharma and Mr. Rahul Gupta, Advocates

ORDER

Heard the submissions made by the counsel for the operational creditor as well as counsel for the corporate debtor. Ld. Counsel for the corporate debtor has submitted that the reply has been already served on the counsel for the operational creditor. However, the counsel for the operational creditor has submitted that he has not received the copy of the reply filed by the corporate debtor. The counsel for the corporate debtor is directed to provide soft as well as hard copies of the reply filed by him in the Tribunal within next 3 days. Ld. Counsel for the corporate debtor has also prayed for grant of time for filing certain additional documents. The counsel for the corporate debtor has prayed

(Annu)

for week days' time. The time prayed for is granted. One week time thereafter is granted to Mr. Siddharth Sharma, Advocate for the operational creditor to file rejoinder if any and post this matter to 18th January, 2021.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)